1	2	3	4	5	6	7
17.	Meghalaya	3	3	3	3	June, 14
18.	Mizoram	3	3	3	3	March, 11
19.	Nagaland	3	2	2	2	Oct., 12
20.	Odisha	72	41	35	30	June, 14
21.	Punjab	29	18	15	20	March, 14
22.	Rajasthan	83	83	83	0	March, 14
23.	Sikkim	3	-	-	1	March, 14
24.	Tamil Nadu	49	49	49	32	June, 14
25.	Tripura	3	3	3	2	June, 14
26.	Uttar Pradesh	242	242	153	153	March, 11
27.	Uttarakhand	45	45	20	0	July, 14
28.	West Bengal	152	119	109	77	Aug., 14
29.	Delhi	-	-	-	10	March, 14
	Total	1734	1562	1192	968	

Steps for smooth conduct of elections

- 732. DR. T.N. SEEMA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether there have been complaints regarding electoral roll inaccuracies, wilful tampering by the staff concerned and instances of impersonation and rigging;
  - (b) if so, details thereof during last five years and the current year so far, State-wise;
- (c) whether there are separate electoral rolls for elections of Lok Sabha, Assembly and Local Bodies;
  - (d) if so, the details State-wise and the reasons therefor,
- (e) the steps taken or being taken by Government to bring uniformity in electoral rolls for all elections so as to strengthen democracy; and
- (f) the other electoral reform measures proposed by Election Commission for smooth conduct of elections?
- THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) and (b) The information is being collected and will be laid on the Table of the House.
- (c) Yes, Sir. There are separate electoral rolls for Lok Sabha constituencies prepared and maintained by the Election Commission and State electoral rolls for Local Bodies maintained by the State Election Commission.

- (d) The information is being collected and will be laid on the Table of the House.
- (e) and (f) The issue of electoral reforms in its entirety has been referred to the Law Commission of India for its examination and Report. On receipt of the Report of the Law Commission, the matter will be further examined in consultation with the stake holders.

## Violation of Model Code of Conduct during elections

- 733. SHRI K.C. TYAGI: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether rampant violation of Model Code of Conduct by political parties and contesting candidates were reported during the General and State elections held recently;
- (b) if so, the total number of cases registered and disposed of in the elections held during the last three years and the current year, so far;
- (c) whether Government proposes to accord legal and statutory backing to the Model Code of Conduct, if not, the reasons therefor, and
- (d) the steps taken by Government to bring in electoral reforms to check rampant violation of Model Code of Conduct during elections?
- THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) and (b) The information is being collected and will be laid on the Table of the House.
- (c) and (d) The issue of electoral reforms in its entirety which, *inter alia* includes the issue relating to codification of Model Code of Conduct, has been referred to the Law Commission of India for its examination and Report. On receipt of the Report of the Law Commission, the matter will be further examined in consultation with the stake holders.

## **Adarsh Railway Station**

- $\dagger$ 734. SHRI RAM NATH THAKUR : Will the Minister of RAILWAYS be pleased to state :
- (a) whether Government has any plans to upgrade Stations as Adarsh Railway Stations;
  - (b) if so, State-wise details thereof;
- (c) whether there is any plan to make Karpuri village Railway Stations as Adarsh Railway Station under Samastipur Railway Division; and
  - (d) if so, the status thereof?

<sup>†</sup>Original notice of the question was received in Hindi.